

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 304/TT/2019**

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period of Bhadrawati-Chandrapur 400 kV D/C transmission line including bays at Bhadrawati (POWERGRID) Switching Station (Extensions) and Chandrapur (MSEB) Switchyard in Western Region
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 12 Others
- Parties present** : Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted as follows:
  - a. Instant petition has been filed for revision of tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 tariff period for Bhadrawati-Chandrapur 400 kV D/C transmission line including bays at Bhadrawati (POWERGRID) Switching Station (Extensions) and Chandrapur (MSEB) Switchyard in Western Region.
  - b. The transmission asset was put under commercial operation on 1.5.2006. The tariff of the 2009-14 tariff period was determined by the Commission vide order



dated 24.11.2010 in Petition No. 152/2010. The tariff of 2009-14 was trued up and tariff of 2014-19 tariff period was determined by the Commission vide order dated 7.10.2015 in Petition No. 153/TT/2014.

c. As per the directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007, revision of tariff for the instant asset has been claimed with regard to interest on loan and maintenance of spares for working capital;

d. No additional capital expenditure is claimed in the 2014-19 and 2019-24 tariff periods. The trued up tariff for the 2014-19 tariff period and tariff for 2019-24 tariff period is claimed based on the capital cost admitted vide order dated 7.10.2015 in Petition No. 153/TT/2014; and

e. Rejoinder to the reply of MPPMCL dated 3.2.2020 has been filed vide affidavit dated 26.3.2021.

3. The representative of MPPMCL submitted that the reply filed by MPPMCL in the matter may be considered.

4. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

